

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:207  
ANSWERED ON:13.03.2007  
FCRA CASES REFERRED TO CBI  
Ajaya Kumar Shri S.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether cases of Non-Governmental Organisations (NGOs ) registered under Foreign Contribution (Regulation) Act, 1976 have been referred to various investigating agencies like CBI, on the basis of inspection undertaken by this Ministry;
- (b) if so, the number of such cases that have been referred to CBI during each of the last three years, State-wise;
- (c) the criterion for referring such cases to CBI;
- (d) whether any secret input is also taken from any other sources; and
- (e) if so, the names of NGOs in respect of which secret inputs have been taken before referring to CBI and the number of cases referred without receiving any secret inputs?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

- (a)to(e) : A Statement is laid on the Table of the House.